

THE EIGHTH SCHEDULE

[See section 27(1)]

AMENDMENT OF THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950

(1) For paragraph 4, substitute—

“4. Any reference in this Order, except in Parts IV, IVA, VIIA and X of the Schedule, to a State or to a district or other territorial division thereof, shall be construed as a reference to the State, district or other territorial division, constituted as from the first day of November, 1956; any reference in Parts IV and VIIA of the Schedule to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division constituted as from the first day of May, 1960; and any reference in Parts IVA and X of the Schedule to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division constituted as from the first day of November, 1966.”.

(2) After Part IV, the following Part shall be inserted, namely:—

“PART IVA.—*Haryana*

1. Throughout the State:—

1. Ad Dharmi
2. Bangali
3. Barar, Burar or Berar
4. Batwal
5. Bauria or Bawaria
6. Bazigar
7. Balmiki, Chura or Bhangi
8. Bhanjra
9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdas or Ravidasi
10. Chanal
11. Dagi
12. Dhanak
13. Dumna, Mahasha or Doom
14. Gagra
15. Gandhila or Gandil Gondola
16. Kabirpanthi or Julaha
17. Khatik
18. Kori or Koli
19. Marija or Marecha
20. Mazhabi
21. Megh
22. Nat
23. Od

24. Pasi
25. Perna
26. Pherera
27. Sanhai
28. Sanhal
29. Sansi, Bhedkut or Manesh
30. Sapela
31. Sarera
32. Sikligar
33. Sirkiband

2. Throughout the State *except* in the Mahendragarh and Jind districts:—

1. Darain
2. Dhogri, Dhangri or Siggri
3. Sansoi

3. In the Mahendragarh and Jind districts:—

Deha, Dhaya or Dhea.”

(3) In Part X omit the word “Mohindergarh” occurring in paragraphs 2 and 3 thereof.